

(c) Yes, Sir. There are complaints regarding non-payment of P.F. dues to the workers of closed industrial units.

(d) The EPF authorities are taking all possible legal and penal action to recover the outstanding dues from the defaulting employers. With a view to avoid hardship to the concerned worker, the EPF authorities are also paying the unpaid part of employees' share of contribution, deducted from the wages of the workers from a Special Reserve Fund, deducted from the wages of the workers from a Special Reserve Fund, pending realisation of the amount from the employers. The employers share of contribution is paid to them, after it is actually realised from the employer.

List of Essential Drugs Compiled by Union Government

4907. SHRI RAJ KUMAR RAI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government have not compiled the list of essential drugs so far;

(b) whether Government have recommended certain drugs as non-essential which fall under the essential list of WHO; and

(c) if so, the names of those drugs and the basis on which Government have recommended for their inclusion in list of non-essential drugs?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE): (a) Government have not compiled any list of Essential Drugs at the national level. However, list of drugs commonly used at Primary Health Centres and sub-centres have been compiled.

(b) No, Sir.

(c) Does not arise.

Manufacturing of Rifampicin

4908. SHRI RAJ KUMAR RAI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Rifampicin is used for control of TB and leprosy;

(b) whether TB and leprosy eradication programmes come under the National Health Programme;

(c) whether this drug is manufactured from intermediate stage and the foreign exchange component spent in the production of this drug is higher than the finished bulk drug; and

(d) if so, the reasons for which Government have recommended for shifting the category?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE): (a) and (b). Yes, Sir.

(c) and (d). Representations were received by the Ministry to consider re-categorisation of Rifampicin from Category I to Category II as the proposed Fermentation technique for manufacture of Rifampicin is capital intensive and the low mark-up given for Category I drugs would not encourage production of the drug which is considered essential for running two programmes, namely Tuberculosis and Leprosy and thus leading to shortage in availability of the drug in the market. Considering the above facts, the Ministry of Health and F.W. recommended to the Ministry of Industry (Deptt. of Chemicals & Petro-Chemicals) for re-categorisation of Rifampicin from Category I to

Category II.**Drugs need to Control Diabetes**

4909. SHRI RAJ KUMAR RAI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether diabetes is one of the causes which leads to blindness;

(b) whether blindness is included in the National Health programmes;

(c) if so, whether Government have identified drugs needed for control of diabetes under price control; and

(d) if so, the names of those drugs and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE): (a) and (b). Yes, Sir.

(c) and (d). The drugs generally used for treatment of diabetes are Insulin injection, Glibenclamide, Telbutamide Chlorpropamide, Phenformin, Glibizide.

After review of the National Health Programme identified for the purpose of price control for Drug Price Control Order 1987, diabetes was not conversed in the final list. However, insulin and Glibenclamide are covered under the Drug Price Control Order 1987, under category II.

Irregularities in Saraswati Kunj Co-operative Group Housing Society

4910. SHRI RAJ KUMAR RAI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Registrar of Co-operative Societies appointed an administrator for

the Saraswati Kunj Co-operative Group Housing Society Limited, Delhi;

(b) whether the decision taken at the General Body Meeting held on 22 January, 1989 regarding preparation of a list of eligible members for allotment of flats has been implemented; and

(c) if not, the steps Government propose to take to remove the irregularities and to hand over possession of the flats which are ready to avoid unnecessary heavy expenditure on rented accommodation by the members?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) Yes, Sir.

(b) No, Sir.

(c) A tentative list of eligible members at Patparganj site has been submitted by the Administrator of the Society to the Office of Registrar Cooperative Societies, Delhi which is being scrutinized for sending the names of members of DDA for draw of lots.

Assistance to Swan Mills, Bombay

4911. DR. DATTA SAMANT: Will the Minister of TEXTILES be pleased to state:

(a) whether the Swan Mills, Bombay has re-opened from the 12 March, 1989;

(b) if so, the details of the assistance and concessions given by Government to the mills;

(c) the reasons for the closure of these textile mills; and

(d) whether Government propose to assist the other closed textile mills in Bombay?